

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 271/TT/2022

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2024 for establishment of number 765 kV GIS bays along with Line Reactor (non- switchable) at Varanasi GIS end and 2 number of 765 kV AIS bays at Vindhyachal Pooling Sub-station for 765 kV D/C Vindhyachal Pooling-Varanasi Line under 'Powergrid works associated with new WR-NR 765 kV inter-regional corridor.'
- Date of Hearing** : 9.1.2023
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Limited and 29 others
- Parties Present** : Shri Ravi Sharma, Advocate, MPPMCL
Shri S. S Raju, PGCIL
Shri D. K. Biswal, PGCIL
Shri Ved Rastogi, PGCIL
Shri Zafrul Hassan, PGCIL
Shri Vipin Joseph, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. The instant petition is filed for determination of transmission tariff from COD to 31.3.2024 for establishment of 2 number of 765 kV GIS bays along with Line Reactor (non-switchable) at Varanasi GIS end and 2 number of 765 kV AIS bays at Vindhyachal Pooling Sub-station for 765 kV D/C Vindhyachal Pooling-Varanasi Line under "Powergrid works associated with new WR-NR 765 kV inter-regional corridor".
 - b. The Scheduled Commercial Operation Date (SCOD) of the transmission asset is 20.5.2021, against which it was executed on 1.8.2021. There is



delay of 2 months and 11 days due to Covid-19 and lock-down restrictions. Five months' extension as per circular of Ministry of Power is applicable in the case of the transmission asset.

- c. The estimated completion cost of the transmission asset is within the FR apportioned approved cost. The reasons for cost variation are submitted in Form-5 along with the petition. Typographical error in the name of the transmission asset in Form-5 has been corrected vide affidavit dated 15.11.2022.
 - d. Additional Capital Expenditure (ACE) is within the cut-off date and is claimed under Regulation 24(1)(a) and Regulation 24(1)(b) of the 2019 Tariff Regulations.
 - e. Initial Spares claimed are within the permissible limit.
 - f. MPPMCL and UPPCL have filed their replies vide affidavits dated 13.10.2022 and 21.6.2022 respectively and the Petitioner has filed its rejoinders vide affidavits dated 9.11.2022 and 15.11.2022 to the replies of MPPMCL and UPPCL respectively.
3. Representative of MPPMCL submitted that reply filed by MPPMCL vide affidavit dated 13.10.2022 may be considered while considering the claims of the Petitioner.
4. After hearing the representatives of the Petitioner and MPPMCL, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

